

commercial banks, which provide credit to the MSEs. RBI has issued following guidelines/instructions to banks in this respect:

- (i) Rehabilitation of sick MSEs (January, 2002);
- (ii) Debt restructuring mechanism relating to viability criteria, prudential norms for restructured accounts, provision of additional finance and time frame for restructuring package (September, 2005); and
- (iii) Restructuring/rehabilitation policy with non-discretionary one-time settlement (OTS) scheme for MSE sector (May, 2009).

Funds for PMEGP, etc.

1192. SHRIMATI GUNDU SUDHARANI: Will the Minister of MICRO, SMALL AND MEDIUM ENTERPRISES be pleased to state:

(a) whether it is a fact that in view of meagre budgetary allocation, the Ministry is facing problems in expansion of Prime Minister's Employment Generation Programme, the National Small Industries Corporation Ltd., etc.; and

(b) if so, how the Ministry is planning to convince the Ministry of Finance to get more budget for implementing its programmes?

THE MINISTER OF MICRO, SMALL AND MEDIUM ENTERPRISES (SHRI VIRBHADRA SINGH): (a) and (b) The Government in the Ministry of Micro, Small and Medium Enterprises is implementing Prime Minister's Employment Generation Programme (PMEGP), a credit-linked subsidy programme through Khadi and Village Industries Commission (KVIC) for generating self-employment opportunities through establishment of micro enterprises. The scheme was launched in August, 2008 and sufficient funds towards subsidy and backward-forward linkages have been made available under the scheme through the years as given below:

(Rs. crore)

Year	Funds Allocation
2008-09	823.00
2009-10	601.20
2010-11	1023.09

Similarly, Performance and Credit Rating Scheme and Marketing Assistance Scheme are two plan schemes being implemented through National Small Industries Corporation (NSIC) Ltd. and sufficient budget allocations have been made under these schemes as given below:

(Rs. crore)

Year	Funds Allocation	
	Performance and Credit Rating Scheme	Marketing Assistance Scheme
2008-09	8.81	12.60
2009-10	40.00	10.00
2010-11	44.00	11.00

There is presently, no problem in implementation of schemes due to paucity of funds.

Review of iron ore mines acquired by giant companies

1193. SHRI SYED AZEEZ PASHA: Will the Minister of MINES be pleased to state:

(a) whether Government has noted diverse news reports that joint companies have managed to acquire control of huge tracts of iron ore land by using some provisions of the Mines and Minerals (Development and Regulation) Act of 1957;

(b) whether it is a fact that giant companies have also got clearances from Government ignoring legitimate claims of small people and tribals;

(c) whether Government routinely accepts recommendations in favour of such corporations of various State Governments;

(d) what steps Government would take to review the growing hold of all iron ore resources by a few corporations; and

(e) the steps proposed to review approvals given in controversial iron ore mines?

THE MINISTER OF STATE OF THE MINISTRY OF MINES (SHRI DINSHA J. PATEL):

(a) The Central Government comes across news reports regarding companies being engaged in mining operations for various minerals including Iron ore in mining leases granted under the MMDR Act, 1957.

(b) and (c) The Central Government is responsible for grant of prior approval under Section 5 (1) of the MMDR Act for grant of Reconnaissance Permit, Prospecting Licence and Mining Lease in respect of Atomic and Metallic Minerals specified in Parts 'B' and 'C' of the First Schedule to the Act. The State Governments recommend proposals for prior approval of the Central Government in respect of these minerals after taking into consideration their respective State policies as well as other relevant aspects including the claims of the local and tribal population. All such proposals are processed by the Ministry of Mines in the light of the MMDR Act and Rules and guidelines framed thereunder, and prior